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OFFICE OF THE DISTRICT & SESSIONS JUDGE : NEW DELHI DISTRICT
PATIALA HOUSE COURTS, NEW DELHI

No. F-29/CTB/PHC/ND/ 2196 /17

Dated 02/11/2017

To,

The Branch Incharge
(Computer Branch)
West District, Delhi



Sub:- Publication of Auction Notice on Website.

R/Sir,

In the minutes of meeting of Condemnation Board, Patiala House Courts, New Delhi held on 26.10.2017, it has been resolved that the date of the auction of three condemned Maruti Esteem Cars bearing no. DL-1CJ4201, DL-2FHH-0003, DL-1CJ-4603 and one condemned Ford Ikon Car bearing no. DL-1CJ-6483, has been fixed as 20.12.2017 at 3:00 PM in Judge's Lounge, Patiala House Courts New Delhi on as-is-where-is basis. It is requested that the aforementioned information, alongwith terms and conditions of auction, may be displayed on the website of your district. It is further requested that it may also be published that all the persons interested in above mentioned auction may obtain necessary information from the office of Care Taking Branch, Patiala House Courts, New Delhi.

This is for your kind information and necessary action please.

Thanking you.

Encl:- Terms and Conditions of Auction.

Yours faithfully

Branch Incharge
Care Taking Branch
Patiala House Courts, New Delhi
Dated _____

No. F-29/CTB/PHC/ND/ 2197-99 /17

Copy to the followings for information and necessary action please:-

1. P.S. to Ld. District & Sessions Judge (West District), Delhi.
2. Chairperson, Condemnation Board, Patiala House Courts, New Delhi.
3. Care Taker (West District), to publish the same on the notice boards.

3/11/17
OTC web site
Branch Incharge
Care Taking Branch
Patiala House Courts, New Delhi

**OFFICE OF DISTRICT & SESSIONS JUDGE : NEW DELHI DISTRICT
PATIALA HOUSE COURTS : NEW DELHI**

Terms and conditions for auction of three condemned Maruti Esteem Cars bearing No. DL-1CJ-4201, DL-2FHH-0003, DL-1CJ-4603 and One Condemned Ford Ikon Car bearing No. DL-1CJ-6483 (total : 04 Pool Cars) are given below :

1. The bidders have to deposit Rs.30,000/- each as security money and reserve price of each condemned car with the Incharge, Caretaking Branch, Patiala House Court before 01:00 PM on the day of bid as mentioned in "Anexure-A".
2. The purchaser should submit his/her address proof to this office at the time of auction.
3. The purchaser of these vehicles has to give an affidavit that he will scrap the vehicle in time bound period i.e. within one month and intimate the same to this office and he will not sell it further to anybody.
4. Vehicles will be available on "AS IS WHERE IS" basis.
5. Successful bidders will be allowed to remove the vehicles only after submitting an affidavit as required and after permission from the Ld. District & Sessions Judge, New Delhi District.
6. Higher bidders will deposit the entire amount of bid after completion of the auction process on the same day.
7. Unsuccessful bidders shall be returned earnest money at the closure of auction process.
8. It is mandatory for the successful bidder of the vehicle to surrender the engraved portion of the chassis for the cancellation of registration certificate of these vehicles.
9. If successful bidder fails to deposit the full and final bid amount of the condemned vehicles, the security amount will be forfeited.